

I beg to lay on the Table—

(1) A copy of each of the following Notifications under section 185 of the Navy Act, 1957:—

(i) The Navy (Discipline and Miscellaneous Provisions Amendment) Regulations, 1974 (Hindi and English versions published in Notification No. S.R.O. 37 in Gazette of India dated the 26th January 1974.

(ii) The Naval Cermonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1974 (Hindi and English versions) published in Notification No. S.R.O. 113 in Gazette of India dated the 6th April, 1974.

(iii) The Indian Naval Auxiliary Service Regulations, 1973 (Hindi version) published in Notification No. S.R.O. 124 in Gazette of India dated the 31st April, 1974.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (i) above. [Placed in Library See No LT-6826/74]

REVIEW AND ANNUAL REPORT OF HINDUSTAN COPPER LTD., CALCUTTA FOR 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHR SUKHDEV PRASAD): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Hindustan Copper Limited, Calcutta for the year 1972-73.

(ii) Annual Report of the Hindustan Copper Limited, Calcutta for the year 1972-73 along with the Audited Accounts and

the comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT-6827/74]

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary General of Rajya Sabha:—

(i) I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Tuesday, the 23rd April, 1974, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Foreign Contribution (Regulation) Bill, 1973:—

“That the time appointed for the presentation of the Report of the Joint Committee of the House on the Foreign Contribution (Regulation) Bill, 1973, be extended up to the last day of the Ninetieth Session (Winter Session) of the Rajya Sabha.”

(ii) “In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return here of with the Pondicherry Appropriation (Vote on Account) Bill, 1974, which was passed by the Lok Sabha at its sitting held on the 15th April, 1974, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to said Bill”

ESTIMATES COMMITTEE

Fifty-eighth Report

SHRI R. K. SINHA (Faizabad): I beg to present the Fifty-eighth Report of the Estimates Committee on the